

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).1210/2021

(Arising out of impugned final judgment and order dated 31-01-2018 in FA No.406/2006 passed by the High Court of Judicature at Allahabad)

MANOHAR LAL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No.32617/2021 - CONDONATION OF DELAY IN FILING, IA No.32621/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No.32618/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No.32619/2021 - EXEMPTION FROM FILING O.T.)

Date : 19-04-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Balasubramanian, Sr. Adv.
Mr. Haraprasad Sahu, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s) Mrs. Aishwarya Bhati, A.S.G. [Not Present]
Mrs. Swarupama Chaturvedi, Sr. Adv. [Not Present]
Mrs. Sakshi Kakkar, Adv.
Mrs. Ruchi Kohli, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the respondents sought adjournment.
2. Pleadings are complete.
3. The learned counsel may submit a brief note of submissions.
4. List after four weeks, on a Non-Miscellaneous Day.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)